IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr.M.P. No. 1186 of 2020

Emroj Ansari @ Imroj Ansari … ... Petitioner

Versus

The State of Jharkhand … … Opp. Party(s)

CORAM: HON'BLE MR. JUSTICE ANANDA SEN

(Through Video Conferencing)

For the Petitioner : Mr. S.S. Choudhary, Advocate
For the State : A.P.P.

Order No. 03: Dated: 25th June, 2020

Per Ananda Sen, J.:

1. Heard the learned counsel for parties at length through video conferencing. They have no complain with respect to the audio and video clarity and quality.

2. Order is reserved.

3. In the meantime, the petitioner namely- Emroj Ansari @ Imroj Ansari, is directed to be released on provisional bail, as directed by the court of Judicial Commissioner, Ranchi in B.P. No. 1515 of 2019 in connection with Sadar P.S. Case No. 236 of 2019 without insisting for payment of the interim compensation.

(ANANDA SEN, J.)

MM